

Ministry : Ministry of Consumer Affairs, Food and Public Distribution

Department / Board : Food and Public Distribution

Order No : SO2452(E)

Date of Order : 07.10.2010

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Sugarcane (Control) (Second Amendment) Order, 2010

S.O. 2452 (E)/Ess.Com./Sugarcane.-In Exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following order further to amend the Sugarcane (Control) Order, 1996, namely :-

1. (1) This Order may be called the Sugarcane (Control) (Second Amendment) Order, 2010.

(2) It Shall come into force on the date of its publication in the Official Gazette.

2. In the Sugarcane (Control) Order, 1996, in clause 2, for sub-clause (c), the following sub-clause shall be substituted namely : -

'(c) "factory" means any premises including the precincts thereof in any part of which sugar is manufactured by vacuum pan process and at its own option, ethanol is manufactured, either directly form sugarcane juice as a raw material or from molasses, including B-Heavy molasses, or both, as the case may be, but does not include a stand alone sugar refinery which uses only raw sugar as raw material for manufacture of sugar.'

[F. No. 3-4/2009-SP.II]

ADHIR JHA, Director